ITEM NO.27 Court 1 (Video Conferencing)

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1135/2020

ADITYA DUBEY (MINOR) & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 100093/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date: 26-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.

Mr. Nikhil Jain, AOR

Mr. Meenesh Kumar Dubey, Adv.

Ms. Deepika Kalia, Adv.

Mr. Satya Prakash, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG

Mr. Gurmeet Singh Makker, AOR

Ms. Suhashini Sen, Adv.

Mr. Navanjay Mahapatra, Adv.

Ms. Archana Pathak Dave, Adv.

Mr. P.S. Narasimha, Sr. Adv.

Mr. Atul Nanda, Advocate General

Ms. Uttara Babbar, AOR

Ms. Bhavana Duhoon, Adv.

Mr. Manan Bansal, Adv.

Ms. Sindoora, Adv.

Ms. Aditi Tripathi, Adv.

Mr. anil Grover, AAG

Ms. Noopur Singhal, Adv.

Mr. Rahul Khurana, Adv.

Mr. Satish Kumar, Adv.

Mr. Sanjay Kumar Visen, AOR

Mr. Maninder Singh, Sr. Adv.

Mr. v. Shekhar, Sr. Adv.

Mr. Rajeev Kumar Dubey, Adv.

Mr. Saurav Singh Chauhan, Adv.

Mr. Ashiwan Mishra, Adv.

Mr. Kamlendra Mishra, AOR

Mr. Chirag M. Shroff, Adv.

Ms. Abhilasha Bharti, Adv.

UPON hearing the counsel the Court made the following O R D E R

Mr. Tushar Mehta, learned Solicitor General of India states that the Union of India has proposed a legislation to tackle the problem which is highlighted in the Public Interest Litigation and that it will be placed before the Court within three to four days.

Having regard to the statement, we consider it appropriate that the measures adopted by this Court vide order dated 16.10.2020 be kept in abeyance until further orders.

List on 29.10.2020.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR